

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 8.10.2015

CP No.291/00021/2015 (OA No.291/00076/2015)

Mr. C.B.Sharma , Counsel for the applicant.

Mr. M.K.Meena, Counsel for respondents.

Annexure CP/1 is the interim order by which the recovery of penal rent in pursuance with the impugned order dated 9.1.2014 has been stayed till the outcome of OA. The petitioner in the CP (the then applicant in OA) complained that the order of Tribunal has been flouted. The respondents are deliberately and intentionally flouting the said interim order.

The respondents in the OA have filed the reply. In para 3 of the reply it is inter-alia stated that the pay bill of February, 2015 has already been processed on 15.2.2015 and the order has been served on the respondents on 16.2.2015. It is also stated that the amount of Rs.172360/- has been kept in deposit till the final outcome of the OA. Further the amount deducted from DCRG due to retirement of the applicant in the same month i.e. Feb., 2015 and the same has been kept as deposit by the Accounts Department as per the letter of Account Department marked as Ann.R/1.

We have examined the material on relevant record. The Contempt application filed is accordingly dismissed and the contempt proceedings are closed. Contempt Notices issued to the respondents are discharged.

MS. MEENAKSHI HOOJA (MS. MEENAKSHI HOOJA) (JUSTICE HARUN-UL-RASHID)
MEMBER(A) MEMBER(J)

Adm/